



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

MA. 350/00511/2015
MA. 350/00512/2015
OA. 350/01430/2015

Date of Order: 07.03.2016.

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member

Virendra Pratap Verma
Vs.
Defence

For the Applicant : Mr. R. Mukherjee, Counsel

For the Respondents : Mr. P. Mukherjee, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:-

This matter is taken up in Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both the parties.

2. Heard both.
3. The grievance of the applicant in a nut shell would be that despite exercising three options for his transfer and posting to Haldia or Shillong or Hasimara, he was posted from GE Panagarh to PM Tawang.
4. Learned counsel for respondents would submit that at the material time there was no vacancy at Shillong. Therefore, he could not be adjusted against his chosen place of posting and had to be transferred to Tawang. Today, further, during the course of hearing upon instruction given by the Administrative Officer of Barrackpore, namely, Sri U. K. Mazumdar, learned counsel submitted at the bar that a vacancy has arisen at Shillong and the case of the applicant can be duly considered for his transfer to Shillong, within a period of one month from the date of communication of this order. Accordingly, it is ordered that necessary posting order be issued within one month.

5. In regard to the prayer for regularization of the leave period and payment of salary thereof, the respondents are directed to look into the grievance of the applicant to regularize the leave period against leave due or to his credit and release the salary within the said period.

6. OA is accordingly disposed of with this consent order. MAs would also stand disposed of. No costs.

(Bidisha Baherjee)
Member (J)

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